

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH MUMBAI

ORIGINAL APPLICATION NO:585/2000

DATE OF DECISION: 5.10.2000

Ganesh Dattatray Takale

Applicant.

Shri J.M. Tampure

Advocate for

Applicant.

Versus

The Union of India and others

Respondents.

Shri R.K. Shetty

Advocate for

Respondents

CORAM

Hon'ble Shri B.N.Bahadur Member (A)

(1) To be referred to the Reporter or not?

(2) Whether it needs to be circulated to
other Benches of the Tribunal?

(3) Library.

B-S

T.B.N.BAHADUR
Member (A)

MS

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION NO: 585/2000

THURSDAY the 5th day of OCTOBER 2000

CORAM: Hon'ble Shri B.N.Bahadur, Member (A))

Ganesh Dattatray Takale
C/o Gulab Damodar Takale
Bhegade Ali, Talegaon Dabhade,
Tal Maval - Dist Pune.Applicant.

By Advocate Shri J.M. Tanpure.

V/s

1. The Union of India through
The Secretary,
Ministry of Defence,
DHQ PO, New Delhi.
2. The General Manager,
Ammunition Factory,
Khadki, Pune.
3. The Controller of Defence
Accounts, (Pension)
Allahabad.Respondents.

By Advocate Shri R.K. Shetty.

ORDER(DRAL)

(Per Shri B.N. Bahadur, Member (A))

I have seen the application. The learned counsel for the Applicant points out that he has made a representation on 18.1.2000 (Exhibit A-1) which is still to be replied. He has filed relevant documents at Exhibit A-2 to A-4. He fairly submits that appointment on compassionate grounds has since been given to applicant. Learned counsel for the Applicant also submits that it will be proper in the interest of justice if a direction is given to the Respondents to dispose of this application according to Rules. In the facts and circumstances of the case it will be proper at this stage to dispose of the OA with appropriate direction to the Respondents.



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OA 585/2000

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2. Accordingly, this OA is disposed of with the following directions/orders. The application/representation made by the applicant dated 18.1.2000 to the Controller of Defence Accounts (Pension) Allahabad (with copy to General Manager, Ammunition Factory, Kirkee, Pune) shall be disposed of, on merits and in accordance with Rules within a period of three months from the date of receipt of copy of the order. A reply, with reasons, shall be sent to the Applicant. If the Applicant is aggrieved by the decision taken by the competent authority, he shall be at liberty to approach this Tribunal as per law. No order as to costs.

B.N.Bahadur

(B.N.Bahadur)
Member (A)

NS